

## RAJYA SABHA

Friday, 9th September 1955

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

### EXTENSION OF TIME FOR SUBMISSION OF REPORT OF THE JOINT COMMITTEE ON THE HINDU SUCCESSION BILL, 1954.

MR. CHAIRMAN: Where is Mr. Pataskar?

SHRI AMOLAKH CHAND (Uttar Pradesh): Mr. Rajagopalan here will move the motion on behalf of Shri Pataskar, Sir.

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN) : Sir, on behalf of Shri H. V. Pataskar, I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to amend and codify the law relating to intestate succession among Hindus be extended up to Monday, the 19th September 1955.

MR. CHAIRMAN: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to amend and codify the law relating to intestate succession among Hindus be extended up to Monday, the 19th September 1955."

The motion was adopted.

### ANNUAL REPORT OF THE INDIAN AIRLINES CORPORATION

MR. CHAIRMAN: Yes, Mr. Kishen Chand.

SHRI KISHEN CHAND (Hyderabad): Sir, I.....

SHRI V. K. DHAGE (Hyderabad): But there is no Minister in the House.

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MR. CHAIRMAN: He will come just now.

SHRI B. C. GHOSE (West Bengal): But, Sir, it is not fair to.....

MR. CHAIRMAN: But you can go on.

SHRI BHUPESH GUPTA (West Bengal): With empty benches?

PROF. G. RANGA (Andhra): Sir, it may be just as well to adjourn for ten or fifteen minutes. Or should we exercise a sense of humour and go on thinking that there is a "notional" government here?

MR. CHAIRMAN: No. Mr. Amolakh Chand has gone to bring the Minister; and Mr. Rajagopalan will, in the meantime, take notes.

SHRI B. C. GHOSE: Sir, we leave it to your discretion and if you think this is right that .....

MR. CHAIRMAN: I don't say it is fair; but that we are sending for the Minister.

SHRI RAJENDRA PRATAP SINHA (Bihar): Then can't we adjourn for a few minutes?

MR. CHAIRMAN: No, let us not do all such things.

Some hon. Members have asked me that the time limit should be extended. I said I have no objection to the extension provided we sit through the lunch hour.

Yes, Mr. Kishen Chand. There is the Minister (Mr. Biswas) coming. Now you can go on.

SHRI BHUPESH GUPTA: There is a large number of Ministers and so some one of them can always be found; but we want the concerned Minister.

SHRI KISHEN CHAND: Sir, I move:

"That the annual Report of the Indian Airlines Corporation for the financial period ending the 31st